

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO Hundredth REPORTS
(ENGLISH VERSION)



Third LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FOURTEENTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Fourteenth Report.

2. The Committee met on the 5th March, 1963 for classification and allocation of time for discussion of the following Bills :—

- (i) The Companies (Amendment) Bill, 1962 (*Amendment of sections 15, 30 etc.*) by Shri Panna Lal Barupal.
- (ii) The Income-tax (Amendment) Bill, 1962 (*Amendment of section 2*) by Shri C. K. Bhattacharyya.
- (iii) The Hindu Marriage (Amendment) Bill, 1962 (*Amendment of section 13*) by Shri Diwan Chand Sharma.
- (iv) The Young Persons (Harmful Publications) Amendment Bill, 1963 (*Amendment of section 2*) by Shri C. K. Bhattacharyya.
- (v) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1963 (*Insertion of new section 7A*) by Shri C. K. Bhattacharyya.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri C. K. Bhattacharyya attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1963 by Shri C. K. Bhattacharyya in category 'A' and the other four Bills in category 'B' and recommended allocation of time to them as indicated below :—

- (i) The Companies (Amendment) Bill, 1962 (*Amendment of sections 15, 30 etc.*) 1 hour
- (ii) The Income-tax (Amendment) Bill, 1962 (*Amendment of section 2*) 1½ hours
- (iii) The Hindu Marriage (Amendment) Bill, 1962 (*Amendment of section 13*) 1 hour
- (iv) The Young Persons (Harmful Publications) Amendment Bill, 1963 (*Amendment of section 2*) 1½ hours
- (v) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1963 (*Insertion of new section 7A*) 2 hours

*5. The Committee then considered the question of restricting the number of Private Members' Bills to be given notice of by a Member during a Session. Having considered the matter in all its aspects, the Committee suggest that not more than four Bills should be allowed to be given notice of by a Member during a Session.

*Adopted by the House with certain modifications. *
See L.S. Deb., dated 8.3.1963.

Recommendation

6. The Committee recommend that—

- (i) the categorisation and allocation of time [redacted] as shown in para 4 above and
- (ii) the suggestion contained in para 5 above [redacted] and to notices of Private Members' Bills.

be agreed to by the House.

NEW DELHI;

March 6, 1963.

Maguna 15, 1884 (Saha).

S. V. KRISHNAMOORTHY RAO,

Chairman,

Committee on Private Members' Bills and Resolutions